

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013
CA No. 75/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

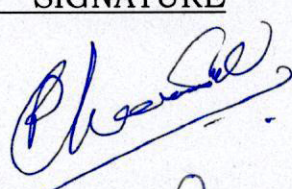
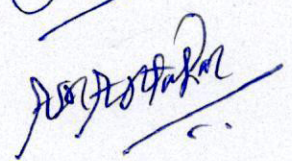
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2017

NAME OF THE PARTIES: Mr. Rahul Tambe

V/s.

M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Pravin H. Chavhan	PCS for Respondents 1 to 12	
2	AJAY M. ANTARKAR	PCS for Petitioners	

ORDER

T.C.P. No. 96/397-398/CLB/MB/MAH/2013

1. Ld. Representative of both the sides are present. From the side of R-1 an election programme is placed on record, wherein four retiring Directors are proposed to be reappointed. On the other hand, from the side of the Petitioner it is strongly objected that the candidature of the Petitioner has been wrongly rejected.
2. Considering the allegations and counter allegations it is hereby directed that the process of election should not be held till the next date; now en-listed for Final disposal of the CP.

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3. The R-1, and other Respondents are directed to maintain the status quo in respect of the immovable property, as well as, the constitution of the Board.

4. After mutual consent of both the sides the CP is therefore, listed for Final Hearing on 13.02.2017. Date is duly communicated to both the sides.

Dated: 5th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)